

O.A. No. 672 /92

15/3/93. Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, A.M.

Learned Counsel for the respondents appeared and stated that he has appeared in similar matter and requested for grant of time to file Counter. There appears to be no justification for allowing time to file counter because similar matter has already been disposed of by this Tribunal vide No. 89/93 dt. 12-3-93 in the case of Sanjeev, Sharma & Cs. Vs. U.I.C. & Cs.

This case is also decided in terms of the above judgement. Judgement has been dictated in the open Court.


A.M.


V.C.